

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 118**

**Appeal No.-388/252/(ND)/2020**

**IN THE MATTER OF:**

Lords ABN Ltd.

Vs.

ROC

....Appellant

....Respondent

**Order under Section 252**

**Order delivered on 14.07.2021**

**Coram:**

**SHRI P.S.N. PRASAD**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant

:Ms. Rashmi Jain Adv.

For the ROC

: Ms. Sweety Kumar, AROC

**ORDER**

Heard the submissions made by the Learned Counsel for the appellant. Learned Counsel for the appellant has submitted that they have filed a rental agreement as well as copy of sale deed in the matter along with other affidavits. The same are not traceable on e-portal of the Tribunal. Therefore, Learned Counsel may talk registry and ensure that the documents are received on the e-portal. Three weeks' time have been granted. List on **31.8.2021**.

**Sd/-**

**K.K. VOHRA**  
**MEMBER (TECHNICAL)**

**Sd/-**

**P. S. N. PRASAD**  
**MEMBER (JUDICIAL)**

